



2026:AHC:28163

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 811 of 2026

Bharat Kumar

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Varun Kumar Chaubey
Counsel for Respondent(s)	: C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondents no.1 to 3, Sri R. P. Shukla, learned counsel for the respondent no.4 and perused the record.

2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

3. In the proceedings initiated by the petitioner under Section 34/35 of the U.P. Revenue Code, 2006 an exparte order was passed on 25.10.2023 and recall application was filed to recall the aforesaid order, which was registered as Case No.RST/257/621/2012-13, Computer Case No.T2012156439 which is still pending hence a prayer has been made to decide the same expeditiously.

4. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no.3-Tehsildar, Tehsil Lalgang, District Azamgarh to decide the aforesaid application strictly in accordance with law most expeditiously and preferably within a period of three months but without

granting unnecessary adjournment unless there is no legal
impediment.

February 9, 2026
Pramod Tripathi

(Prakash Padia,J.)